

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO.†2590

TO BE ANSWERED ON THE 10TH MAY, 2016/VAISAKHA 20, 1938 (SAKA)

FOREIGN FUNDS RECEIVED BY TRUSTEES

†2590. SHRI RAJAN VICHARE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that the trustees of Maharashtra Andhashraddha Nirmoolan Samiti has collected funds illegally under the Foreign Contribution Regulation Act, 2015;

(b) whether any organisation has demanded to take action and to register criminal cases against these people;

(c) if so, the details thereof and the action taken by the Government in this regard; and

(d) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (d): The Ministry of Home Affairs is mandated to administer the Foreign contribution (Regulation) Act, 2010 (FCRA, 2010) and Foreign Contribution (Regulation) Rules, 2011 (FCRR, 2011), for regulating the receipt and utilization of Foreign Contribution by the Associations/NGOs for charitable purposes. FCRA, 2010 and FCRR, 2011 came into force with effect from 01.05.2011. Maharashtra Andhashradha Nirmoolan Samiti (MANS) is registered under FCRA and is in receipt of funds from foreign sources.

Shri Suresh Munjal of Hindu Jan Jagruti Samiti, Goa has filed a complaint against MANS alleging involvement in various illegal activities. As and when inputs are received for mis-utilization of Foreign Contribution by any Association, Security agencies are requested to verify the same and after verification Standard Questionnaire (SQ) is served. Based on the response to the SQ received from the Association, decision is taken to inspect the books and accounts. Thereafter, action is initiated as per the provisions of the FCRA, 2010, if there is any violation noticed.
